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O.A. No. 606 of 2006

Order dated: 14.02.2008

CORAM:

Hon'ble Dr.K.B.S.Rajan, Member (J)

Ld. Counsel for both sides are present. The applicant is a claimant of DCRG and it appears from Annexure-A/3 that the South East Central Railways is prepared to workout and do the needful but certain particulars are required from the East Coast Railways. E.C.Rly., vide para-15 of their counter, has stated that the DCRG and other pensionary benefits are to be finalized by the Bilaspur Division under S.E.C.Rly. If the E.C.Rly. responds to the letter dated 18.09.2007 (Annexure-A/3), by giving due particulars as called for, it will not take much time for S.E.C.Rly to workout the extent of DCRG and other terminal benefits payable to the applicant. As this is the case of a retired person, settlement of dues as per the dictum laid down by the Hon'le Apex Court should be as expeditious as possible. As such, Respondent No.2 is directed to attempt to the letter dated 18.09.2007 of the S.E.C.Rly. and furnish the requisite particulars, ~~if any~~, within a period of two weeks from the date of communication of this order. The Respondent No.5, within two weeks thereafter, shall complete the entire formalities and ensure payment of terminal dues to the applicant. In other words, the applicant should receive his money within four weeks from the date of communication of this order.

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The O.A. is disposed of on the above terms.

In view of the disposal of the O.A., M.A. is also  
disposed of.

  
102/08  
MEMBER (J)

